



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

S.B. Civil Writ Petition No. 8717/2022

1. Jaswant Singh

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----Petitioners

Versus

1. Staff Selection Board, Jaipur, Through Its Chairman, State Agriculture Management Institution Campus, Durgapura, Jaipur-302018.
2. Staff Selection Board, Through Its Secretary, State Agriculture Management Institution Campus, Durgapura, Jaipur-302018.

----Respondents

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For Petitioner(s) : Mr. Hari Singh Rajpurohit  
 For Respondent(s) : --

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**HON'BLE MS. JUSTICE REKHA BORANA (VACATION JUDGE)****Order****24/06/2022**

The present petition has been filed basically on two grounds: *firstly*, that date of examination for the recruitment to the post of Lab Assistant which is going to be conducted on 28.06.2022 and 29.06.2022 is clashing with certain other examinations which are scheduled to be held on the same dates and *secondly*, that the syllabus for Lab Assistant examination has been amended and in place of the earlier short syllabus, a lengthy syllabus comprising of many new topics has been introduced and therefore, the candidates deserve to be allowed sufficient time for preparation of the examination.

A perusal of the record shows that the syllabus as alleged to be amended, has been amended in the month of April 2022 and the examination is now going to be conducted on 28.06.2022 and 29.06.2022.

In the opinion of this Court, the said time cannot be said to be insufficient for any student to prepare for the examination. Moreover, challenge to said amended syllabus has been made in the present writ petition filed on 14.06.2022, that is, just a week prior to the scheduled date of examination. Therefore, the present writ petition cannot be held to be tenable on this ground at such a belated stage.

So far as conducting of the other examinations on the same date and clashing of the date of examination is concerned, in the specific opinion of this Court, such interference cannot be made in the time table and the schedule of the examinations being conducted by the respective departments and authorities. All the



recruitment examinations as well as graduation examinations are not conducted for a single person or a specific group of people. These are the examinations for which an advance time table is prepared by the concerned department and are conducted after months of prior preparation.

Moreover, this Court is not an authority to direct the authorities as to when and on which date a particular examination is to be conducted.

In view of the above observations, this Court is not inclined to interfere in the present writ petition. However, the petitioners may move a representation to the concerned authorities specifically raising their grievances. The concerned authorities may consider the same keeping in view the larger interest of the students.

With these observations, the present petition is disposed of.

All the pending applications also stand disposed of.

**(REKHA BORANA),VJ**

68-AnilKC/-

सत्यमेव जयते